



**Government of Jammu & Kashmir  
Revenue Department, Civil Secretariat  
Srinagar/Jammu**

**Notification**

**Srinagar, the 29<sup>th</sup>, September, 2017**

SRO 413 .- In exercise of the powers conferred by Section 15 of the Chowkidari Act, 1956 (Act No. XXXVII of 1956), the Government hereby make the following amendments in the Jammu and Kashmir Chowkidari Rules, 1958; namely:-

- I. In Rule 4, the following amendments shall be made:-
  - (a) In Clause (C), the words and figures "**or above 40 years of age**" shall be omitted.
  - (b) After Clause (g), the following shall be added:-  
**"(h) is not middle pass"**
- II. For Rule 6, the following shall be substituted:-  
**"6.Factors to be considered in making appointments.** In making appointments, the Tehsildars shall consult the Lambardars, Zamindars of the town or village DehMajlis, as the case may be and pass orders of appointment. In case, the Tehsildar does not agree with the recommendations of Lambardars, Zamindars or DehMajlis for the reasons to be recorded in writing, he may seek orders of District Collector before issuance of appointment orders in favour of any other person who has not been recommended by the Lambardars/Zamindars/DehMajlis. However, before final orders of

appointment are issued by the Tehsildar, the verification of the antecedents and character of the candidate shall be made from the concerned Police Station."

III. After Rule 6, the following rule shall be added:-

**"6 A. Term of office of Chowkidar.** (i) The term of office for which a Chowkidar shall be appointed shall not exceed 05 years or till he attains the age of 60 years whichever shall be earlier;

Provided that the term of the Chowkidar can be extended from time to time after reviewing the performance of the incumbent with the prior approval of the District Collector;

(ii) An outgoing Chowkidar shall, unless the Tehsildar otherwise directs, continue in office until the fresh appointment of his successor is made by the Tehsildar concerned.

IV. In Rule 13, after Clause (ii), the following clause shall be added:-

"(iii) The remuneration of the Chowkidar shall be such as may be fixed by the Government from time to time."

**By order of the Government of Jammu and Kashmir**

**Sd/-**

**Mohammad Ashraf Mir**

Commissioner/Secretary to Government

Revenue Department

Dated 29.09.2017

No. Rev/LB/98/88-II

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Principal Secretary to the Chief Minister.
3. Commissioner, Survey & Land Records, J&K, Srinagar.

